

4 OA 190/2000

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

6-9-2000.

Learned counsel for the applicant files rejoinder after service on the counsel of the respondent. pleadings are completed.

Put up to Bench for further order.

6/9/2000

Rejoinder filed.

Copy filed.

For admission.

1  
7.9.2000

nl

Or. no 2 Main Bench

For hearing by admission

ad 3 to 18.9.2000

with OA-154/99

OA 154/2000

1  
15.9.2000

nl

Or. no 3 Main Bench

For admission by admission.

ad 3 to 29.9.2000

1  
28.9.2000

nl

Order dated 7.11.2000

In this Application the petitioner has prayed for a direction to Respondents to fill up the post of Extra Departmental Delivery Agent, Kalarabanka B.O. on the basis of merits and mark-sheet. Respondents have filed their counter opposing the prayer of the applicant and the applicant has also filed rejoinder.

We have heard Shri S.K.Dash, the learned counsel for the petitioner and Shri A.K.Bose, the learned Sr.Standing Counsel appearing for the Departmental respondents and also perused the records.

For the purpose of considering this petition it is not necessary to go into too many facts of this case. It is the case of the applicant that initially one Ashok Kumar Behera was appointed to the post of E.D.D.A., Kalarabanka B.O. and in that selection the applicant was one of the candidates. But subsequently appointment of Shri Ashok Kr.Behera was cancelled and that is why he has come up in this application with the prayers referred to earlier.

Shri Ashok Kumar Behera had challenged his termination in O.A.154/99. We have in a separate order delivered to-day quashed the order of termination of Shri Behera and directed the departmental authorities to reinstate him to the post of EDDA, Kalarabanka B.O. ~~xx~~ forthwith. In view of this there being no vacancy in existence in the post of E.D.D.A., Kalarabanka, the prayer of the applicant is liable to be rejected and it is accordingly rejected, but without any order as to costs.

VICE-CHAIRMAN

MEMBER (JUDICIAL)